

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2187
ANSWERED ON:29.08.2007
CENTRAL CIVIL SERVICES (CONDUCT) RULES
Jha Shri Raghunath;Singh Shri Prabhunath

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the meaning of holding an elective office as per the provisions of Rule 15 of the Central Civil Services (Conduct) Rules, 1964;
- (b) whether contesting an election for the post of Delegate, Kendriya Bhandar amount to an elective office; and
- (c) if so, the action that could be taken against a Government employee who has contested the said election without previous sanction of Government?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

- (a): The term `elective office` has not been defined. Since the term has been used in the context of trade or employment, it is understood to mean an office the appointment to which would be made through an election process by the members of the organization who have a right to vote for electing a person to such a post.
- (b): Previous sanction of the Government is required for a Government servant for contesting or holding an elective office in the Kendriya Bhandar.
- (c): The Government servant will be liable for disciplinary action in case of violation of Conduct Rules.